



**IN THE INCOME TAX APPELLATE TRIBUNAL,
CUTTACK BENCH, CUTTACK**

**BEFORE SHRI GEORGE MATHAN, JUDICIAL MEMBER
AND
MANISH AGARWAL, ACCOUNTANT MEMBER**

ITA No.338/CTK/2024
Assessment Year : 2017-18

Arya Agri and Aqua Private Limited., Plot No.A/10, Mancheswar Industrial Estate, Bhubaneswar	Vs.	DCIT, Circle-1(1), Bhubaneswar.
PAN/GIR No.AAJCA 5847 R		
(Appellant)	..	(Respondent)

Assessee by : Shri P.R.Mohanty, Adv
Revenue by : Shri S.C.Mohanty, Sr DR

Date of Hearing : 13/11/2024
Date of Pronouncement : 13/11/2024

ORDER

Per Bench

At the time of hearing, Id AR of the assessee submitted that this appeal has been filed inadvertently against the first appellate order for the assessment year 2016-17, when as a matter of fact, appeal for assessment year 2017-18 is before the Id CIT(A) is still pending for disposal. Hence, it was the submission by Id AR that this appeal is not maintainable and requested for withdrawing the same. Accordingly, Id AR has endorsed in the appeal folder. Ld Sr DR did not have objection to the same.

2. In view of above, we accede to the request of Id AR and allow to withdraw the appeal.

3. In the result, appeal of the assessee is dismissed as withdrawn.

Order dictated and pronounced in the open court on 13/11/2024.

Sd/-
(George Mathan)
JUDICIAL MEMBER

sd/-
(Manish Agarwal)
ACCOUNTANT MEMBER

Cuttack; Dated 13/11/2024
B.K.Parida, SPS (OS)

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1. The Appellant : Arya Agri and Aqua Private Limited., Plot No.A/10, Mancheswar Industrial Estate, Bhubaneswar
2. The Respondent: DCIT, Circle-1(1), Bhubaneswar
3. The CIT(A)- NFAC, Delhi
4. Pr.CIT-1, Bhubaneswar
5. DR, ITAT,
6. Guard file.

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By order

Sr.Pvt.Secretary
ITAT, Cuttack